

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No.HC.VII-108/2011(pt.)/7911/A.**

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, The Registrar,  
Gauhati High Court,  
Kohima Bench, Kohima.

Dated Guwahati, <sup>rd</sup> 22 August, 2023.

Sub:- **Casual Leave.**

Ref:- Your noted dated 08.08.2023.

Sir,

With reference to the above, I am directed to inform you that **Smti. Nino Iralu, District & Sessions Judge, Wokha & Zunheboto (additional charge), Nagaland** has been granted **5 (five) days Casual Leave w.e.f. 18.08.2023 to 22.08.2023**. Further, the Civil Judge (Jr. Div)/ JMFC, Zunheboto would remain in charge of her Court and office during her absence.

Yours faithfully,

sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-108/2011(pt.)/7912-7913/A. dtd. , 22-08-23**

Copy to:

1. Smti. Nino Iralu, District & Sessions Judge, Wokha & Zunheboto (additional charge), Nagaland.
- ✓ 2. The Project Manager, Gauhati High Court, Guwahati.

**JT. REGISTRAR (VIGILANCE)**